

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 927 of 2012

[Arising out of Order-in-Appeal No. 19-22/2012 dated 16/02/2012
passed by the Commissioner of Central Excise (Appeals-II), Bangalore]

**M/s VACUUM TECHNIQUES PVT
LTD**

NO.2/13, 1ST STAGE, 1ST PHASE PEENYA
INDUSTRIAL AREA, BANGALORE 560 058

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax BANGALORE-III**

PB.NO.5400...QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri K. Parmeswaran, Advocate for the Appellant
Smt. D.S. Sangeetha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20640 / 2020

Date of Hearing: 18/09/2020

Date of Decision: 18/09/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **18/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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